chose to take legal recourse. The Hon'ble High Court of Tamil Nadu ordered the State Administration to conduct public hearing meetings for each district. Accordingly, meetings were held in each of the seven districts with the help of district administration. However, the situation could not improve.

Construction work was resumed in February, 2013, under police protection provided by the Tamil Nadu State Administration. Aggrieved by this, the farmers/ landowners again approached the Hon'ble High Court. The Hon'ble High Court ordered the respondents to maintain status quo for 3 weeks and also to conduct public hearings for each district. As per directions of the Hon'ble High Court, public hearing meetings were conducted during 6th - 8th March 2013 at Chennai for all the seven districts.

Subsequent to the public hearing, Government of Tamil Nadu has decided that laying of the Pipeline will not be allowed through agricultural land and GAIL will have to lay Pipeline along National Highways. Due to this decision of the State Government of Tamil Nadu, the pipeline work is currently stalled.

In first week of April, 2013, GAIL has requested the Government of Tamil Nadu to reconsider its decision, keeping in view the technical non-viability of laying Pipeline along National Highways, huge financial commitment already made so far and global pipeline industry practices.

## Hydel power projects in Jammu and Kashmir

3243. DR. CHANDAN MITRA: Will the Minister of POWER be pleased to state:

- the details of power projects of National Hydro-electric Power Corporation (NHPC) operating in Jammu and Kashmir,
- (b) whether the J&K Government has offered to buy back these projects; and
  - if so, the details thereof along with the reaction of Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) NHPC Limited is operating 5 Hydro Power Stations totaling installed capacity of 1724 MW in J&K. The details of these Power Stations along with the installed capacity is given in the Statement (See below).

Jammu and Kashmir

(b) and (c) No offer of Government of Jammu and Kashmir for buy back of the Projects of NHPC in Jammu and Kashmir State has been received.

Statement

Details of power stations operating in Jammu and Kashmir

| Sl. No. | Project  | Installed Capacity (MW) | Status               |
|---------|----------|-------------------------|----------------------|
| 1       | Salal    | 690                     | Commissioned in 1987 |
| 2.      | Uri-I    | 480                     | Commissioned in 1997 |
| 3,      | Dulhasti | 390                     | Commissioned in 2007 |
| 4.      | Sewa-II  | 120                     | Commissioned in 2010 |
| 5.      | Chutak   | 44                      | Commissioned in 2013 |
|         | Total    | 1724                    |                      |

Apart from above two units of Nimoo Bazgo Project each 15 MW have been synchronized at partial load and likely to be commissioned at full load by Oct,13.

## Allocation of natural gas for power generation in Gujarat

3244. SHRI NATUJI HALAJI THAKOR: Will the Minister of POWER be pleased to state:

- (a) whether Government is considering allocating more natural gas for power generation;
  - (b) if so, the details thereof;
- (c) whether Government has allocated gas on firm basis for the upcoming gas based power projects *i.e.*, GSPC Pipavav Power Company Ltd., GSEG expansion projects and Dhuvaran CCPP-III in Gujarat;
- (d) the details of Government's response to the request of the State Government of Gujarat/Gujarat Urjavikas Nigam Ltd. (GUVNL) for allocation of shortfall of gas quantum; and
- (e) the details of response of Government on GUVNL's request for clubbing/diversion of gas amongst the gas-based power plants supplying power to GUVNL?